

## [श्री बन्धु शैलानी]

दोष है, जैसे शादी होती है, कर्म-कमी ऐसा होता है कि लड़के और लड़की को इच्छा के विपरीत शादी हो जाती है।

MR. DEPUTY-SPEAKER: The hon. Member will continue on Monday.

Now, we take up Private Members' Business. Bill to be introduced, Mr. Panda.

15.32 hrs.

CONSTITUTION \*(AMENDMENT)  
BILL

(Amendment of article 15 and insertion of new article 16A, etc.)  
by Shri D. K. Panda.

SHRI D. K. PANDA (Bhanjanagar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI D. K. PANDA: Sir, I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT)  
BILL

(Amendment of article 124)  
by Shri P. K. DEO—contd.

MR. DEPUTY-SPEAKER: We take up further consideration of the following motion moved by Shri P. K. Deo on the 7th May, 1976:—

"That the Bill further to amend the Constitution of India, be taken into consideration."

Last time, Mr. Somnath Chatterjee was on his legs. But he is not present in the House now.

SHRI DINEN BHATTACHARYYA (Serampore): He is held up in Calcutta.

MR. DEPUTY-SPEAKER: He is not present in the House now. The next name that I see here is the name of my good friend, Mr. Naik.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, Sir, I have gone through the Constitution (Amendment) Bill which Mr. P. K. Deo has brought forward. It seems that the main thrust is towards the maintenance of the principle of seniority to govern the selection of the Chief Justice of the Supreme Court—and whatever are the other technicalities. I have submitted an amendment—I have not been able to lay my hands on a copy of the same—in regard to the qualifications of the Chief Justice of the Supreme Court who, according to Mr. P. K. Deo, should nominate his successor to succeed him in the case of his retirement. I have suggested that the qualification of a Chief Justice should be that he should be the most relevant, and relevance, I feel, in regard to a Member adorning the Benches of the judiciary at the highest place in this country should be a sort of social relevance, knowing the problems before the country and the solutions that are going to be presented. A judge who is not living in the present and is also not viewing the future of the country will not be able to do justice in bringing to the common people, to the petitioners before him, what is called social justice.

Sir, most of the members belonging to this venerable or revered profession of judiciary are definitely men of learning and are also men with a deep amount of compassion, but like most of us, they are not in a position to get away from the grip of their own environments; the environment need not necessarily be an environment of a class or of a section, however privileged it may be, or of a profession, of a training or of the background of affluence or lack of contact